

something which has to be shown to the society and the society needs the education which alienates a man from the society. A man who has the merit is an alienated man, that has to be considered. So there should be drastic changes in recruitment rules. The sufferings undergone by those people who have suffered during their student career will from another part of merit. If 50 per cent is given to merit then they will be given the rest of the 50 per cent. I think, by that alone you can reorientate the bureaucracy.

What is happening in the Panchayat Raj which you have given to the States now?

In the Panchayat Raj system the Collector or the Sub-Divisional Magistrate can supersede. That is the freedom you are giving to Panchayat Raj in practice. I know that it is happening in many areas.

I want to draw the attention of the House and the Government to areas which are chronically affected by drought and cyclones. They should be identified in the country, where there is a consistent suffering of the people. A specific plan, a central plan should be devised to mitigate the suffering in those areas. If that is not done the economy of those areas will always remain backward, and women will be sold for Rs. 40.

Therefore, while ending my speech, I want to say one thing which is agitating all of us, to save the country, to save its Constitution, to save its democracy to show that the Directive Principles of State Policy are a part of the Constitution.

Is your economic policy consistent with the Directive Principles of State Policy enshrined in the Constitution? I think, they are not. They are not.

If the BJP is responsible for attacking secularism, you are also responsible for attacking them. This needs a correction and unless that is corrected, you cannot save the country.

The second point that I want to say is

that some efforts should be made to solve the problems of the people. The problems of the people will not be solved by the Government's grants alone. But they should be met in cooperation with the people, by mobilising the people, not by bureaucratic administration only. If this is done, then only the nation's resolve to protect its democratic and secular character will be possible. If this is not done, you cannot protect and history will not forgive you, those who are now in the Congress and who are in Government. We may be in the Opposition but the Congress should come to a position that the permit of view of the Opposition has also to be met. If it does not come to that position, then it will be helping the BJP's fascism to come to power in India.

I know Shri Lal K. Advani Shri Narasimha Rao said that he was betrayed. When India was not independent, Shri Jawaharlal Nehru refused to meet Hitler, though he was invited to meet him. He refused to meet Mussolini also. That was Shri Jawaharlal Nehru. He refused to meet them. Now you like to meet Shri Advani and take his counsel for the solution of the problems and to continue in power. Thereby you are throwing the whole country, its Constitution and the peoples to the winds.

17.58 hrs

[English]

#### STATEMENT BY MINISTER

(Tripura)

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): The duration of the existing Tripura Legislative Assembly expired on 28th February, 1993. Earlier, the Election Commission had called for General Elections in terms of the provisions of the Representation of People Act, 1951 for constituting a new Legislative Assembly for the State of Tripura. For the above purpose, general election were scheduled to be held on 15th February, 1993 in all the 60 Assembly constituencies in the State of Tripura.

The Election Commission of India vide its order dated 12th February, 1993, however, postponed the elections to Tripura Legislative Assembly scheduled on 15th February, 1993. While passing this order, the Election Commission directed that:

(a) the poll in all the sixty Assembly Constituencies of the State of Tripura shall be taken on 3rd April, 1993, subject to the law and order situation in the State of Tripura being improved and being made fully conducive to the holding of a peaceful, free and fair poll; and

(b) the date before which the election shall be completed shall be 6th April, 1993.

At 11.30 A.M on 27th February, 1993, Shri Samir Ranjan Burman, Chief Minister, Tripura submitted his resignation to the Governor of Tripura. The resignation letter was considered and accepted by the Governor. The Governor has, however, requested the Council of Ministers headed by Shri Samir Ranjan Burman to continue as caretaker Ministry till alternative arrangement is made.

[*Translation*]

18.00 hrs.

SHRI NITISH KUMAR (Barh): Is it a news item? This news was given on T.V. and radio.

SHRI S.B.CHAVAN: One will have to go through the facts. (*Interruptions*)

[*English*]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, this is nothing but an insult to the Parliament. What we raised today on the floor of the House, on the basis of which the statement is supposedly being made, is the order of the Election Commissioner, dated 27th of February, where he has given certain directions and I would like to know

whether the central government has anything to say on that. Not one word had been said on that. What is this statement for? From the Home Minister I would like to know, is this not an affront to the Parliament. It is a deliberate affront to the parliament. We cannot be party to that. What is the basis of this statement? Everybody, even a child in India knows what is being read. What is this?..... (*Interruptions*) Is this a solemn occasion? Is this a solemn statement? You are saying what was done on the 27th of February by the Governor of Tripura. That everybody knows in this country. What we raised today was with reference to the Election Commissioner's order dated 27th February. I would like to know that when there is no Assembly and the Government has been indicted, when the Government has been held responsible, then what is the role of the Government of India? Do you want the election to be a farce? Have you got any commitment to holding elections in a free and fair manner? This is what we want to know, not this statement.. (*Interruptions*) It is a shame, it is an insult to the Parliament. I am sorry that the Home Minister of India is behaving in this manner... (*Interruptions*)

SHRI S. B. CHAVAN: Sir, I have clearly stated this morning that there are two aspects of this. One is with which the Home Ministry deals and the other is dealt with by the Law Ministry. The Law Ministry will be looking into the other aspect of the question. So far as the Home Ministry is concerned, these are the facts which have been brought to my notice, which I have reported to the House..... (*Interruptions*)

SHRI SOMNATH CHATTERJEE: Sir, my comment remains.... (*Interruptions*)

MR. DEPUTY SPEAKER: Now the House stands adjourned to meet again tomorrow at 11 a.m.

18.03 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, the 2nd March, 1993/ Phalguna 11, 1914 (Saka).*